

12.05 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GUJARAT PANCHAYAT ACT, 1961 AND STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1973, published in Notification No. KP/167/PRR/1072/9297/73/TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Fourth Amendment) Rules, 1973, published in Notification No. KP/209/PRR-1072 9296/73/TH in Gujarat Government Gazette dated the 16th October, 1973, together with an explanatory note.

(iii) The Gujarat Panchayat Service (Classification and Recruitment) (Second Amendment) Rules, 1974, published in Notification No. KP/58-74/PRR/1071/1479/TH in Gujarat Government Gazette dated the 14th March, 1974, together with an explanatory note.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(3) Three statements (Hindi and English versions) explaining the rea-

sons for not laying the Hindi versions of the above Notifications. [Placed in Library. See No. LT-9273/75].

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, may I say something on this? I had written to you, requesting for making a submission on Item No 2, now laid on the Table of the House by Shri Shah Nawaz Khan. I am not speaking on the contents. Sir, my point is in regard to the reasons for delay in the issuance of various notifications relating to panchayats. I would like to know, why this delay has taken place? Sir, the taluka and district panchayat elections in Gujarat have been delayed for long and only last week we were told by the Government that elections for taluka and district panchayats will have to be delayed for another seven months because of delimitation and so on. I would like to know, why this delay has taken place in issuance of these notifications with regard to the working of panchayats. My second point is, why is it that we are still saying that the Hindi translation is not available. What has the Rules Committee decided last week? Last week, you told us that the matter would be referred to the Rules Committee. I would like to know, what has the Rules Committee decided on this matter?

MR. SPEAKER: The report of the Rules Committee will be laid on the Table of the House. The Rules Committee has recommended that a Committee be appointed to which all questions of delay and making available Hindi translation etc will be referred.

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THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-